

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
PRITHVI MULTIPURPOSE COLD STORAGE PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Prithvi Multipurpose Cold Storage Private Limited</b>
2.	Date of incorporation of corporate debtor	2nd August, 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63022RJ2006PTC022885
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Bari Bas, Sujangarh, - 331507, Rajasthan, India
6.	Insolvency commencement date in respect of corporate debtor	<b>28<sup>th</sup> August, 2019</b> (As per copy of order passed by the NCLT Jaipur Bench in CP No. (IB)-11/7/JPR/2019)
7.	Estimated date of closure of insolvency resolution process	<b>24<sup>th</sup> February, 2020</b> (180 <sup>th</sup> day from Insolvency Commencement Date i.e. <b>28<sup>th</sup> August, 2019</b> )
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kamal Kumar Jain IP Registration No.:IBBI/IPA-001/IP-P00092/2017-18/10192
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 315-A, Road No.2, Shanti Nagar, Gopalpura Bypass, Durgapura, Jaipur-302018 E-mail ID: <a href="mailto:cakamaljain07@gmail.com">cakamaljain07@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 315-A, Road No.2, Shanti Nagar, Gopalpura Bypass, Durgapura, Jaipur-302018 <b>E-mail ID:</b> <a href="mailto:cirp.pcspl@gmail.com">cirp.pcspl@gmail.com</a>
11.	Last date for submission of claims	<b>11<sup>th</sup> September, 2019</b> (14 <sup>th</sup> day from the date of receiving order by IRP i.e. <b>28<sup>th</sup> August, 2019</b> )
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (As per Information available with IRP till Date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: <b>Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Prithvi Multipurpose Cold Storage Private Limited** on **28<sup>th</sup> August, 2019**.

The creditors of **Prithvi Multipurpose Cold Storage Private Limited** are hereby called upon to submit their claims with proof on or before **11<sup>th</sup> September, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 29<sup>th</sup> August, 2019  
Place: JAIPUR

Kamal Kumar Jain  
(Interim Resolution Professional)

IP Registration No.: IBBI/IPA-001/IP-P00092/2017-18/10192